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ITEM NO.44

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12030/2014
(Arising out of impugned final judgment and order dated 18/12/2013
in CMA No. 4252/1982 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

RAJENDRA SINGH GAHLAUT (DEAD) BY LRS & ANR Petitioner(s)

VERSUS

THE REG. COOP. SOCIETIES U.P & ORS Respondent(s)
(with appln. (s) for exemption from filing O.T. and interim relief
and office report)

Date : 23/09/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Shekhar Naphade, Sr.Adv.

Mr. E. C. Agrawala,Adv.

Ms. Parul Shukla, Adv.

For Respondent(s) Mr. Ravi Prakash Mehrotra,Adv.

Mr. Vibhu Tiwari, Adv.

Mr. Abhinav Malik, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List for final hearing on non-miscellaneous day in
the 3 rd

week of January, 2017.

(Rajni Mukhi) (Renu Diwan)

SR. P.A. ASSISTANT REGISTRAR